

आयकर अपीलिय अधीकरण, न्यायपीठ – “A” कोलकाता,
IN THE INCOME TAX APPELLATE TRIBUNAL “A” BENCH: KOLKATA
(समक्ष) Before श्री जे. सुधाकर रेड्डी, लेखा सदस्य एवं/and श्री ऐ. टी. वर्की, न्यायीक सदस्य)
[Before Shri J. Sudhakar Reddy, AM & Shri A. T. Varkey, JM]

I.T.A. No. 1676/Kol/2018
Assessment Year: 2012-13

V2 Retail Ltd. (PAN: AABCV5632P)	Vs.	Assistant Commissioner of Income-tax Range-10, Kolkata.
Appellant		Respondent

Date of Hearing (Virtual)	15.04.2021
Date of Pronouncement	15.04.2021
For the Applicant	Shri Nirav Sheth, FCA
For the Respondent	N o n e

ORDER

Per Shri A.T.Varkey, JM

This appeal of assessee is against the order of Ld. CIT(A)-4, Kolkata dated 31.05.2018 for assessment year 2012-13.

2. At the time of hearing the Ld. AR of the assessee submitted that he wants to withdraw the appeal as per the instruction of the appellant. Since Ld. AR of the assessee prays for withdrawal of the appeal, we accept the same and the appeal of assessee is dismissed being withdrawn.

3. In the result, the appeal of assessee is dismissed as withdrawn.

Order is pronounced in the open court.

Sd/-

(J. S. Reddy)
Accountant Member

Sd/-

(A. T. Varkey)
Judicial Member

Date: 15th April, 2021

Jd (Sr. PS.)

Copy forwarded to –

1. Appellant – M/s. V2 Retail Ltd., Chhaparia & Associates, Chartered Accountants, 8, Camac Street, Shantiniketan Building, 5th floor, Room No. 2, Kolkata-700 017.
2. Respondent – ACIT, Range-10, Kolkata.
3. CIT(A)-4, Kolkata. (sent through e-mail)
4. CIT- , Kolkata
5. DR, ITAT, Kolkata. (sent through e-mail)

True copy

By order

Assistant Registrar
ITAT, Kolkata.